

O.A. No.68/2012

ORDER DATED 31<sup>st</sup> OF JANUARY, 2012

M. Kar ..... Applicant

Vrs.

Union of India & Others ..... Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER  
&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri D.K. Mohanty, Ld. Counsel appearing for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel for the applicant submits that the applicant has been approaching the authority for grant of 2<sup>nd</sup> ACP and 3<sup>rd</sup> MACP, but so far no relief has been granted by the concerned authorities. It is seen from the records that ~~though~~ the applicant has submitted representations on 16.06.2004, 10.07.2009, 15.10.2010, 18.04.2011 and 11.11.2011, / Ld. Counsel for the applicant submits that the applicant would make a comprehensive representation indicating his entitlement for 2<sup>nd</sup> ACP under ACP Scheme and 3<sup>rd</sup> MACP under MACP Scheme as he has served till 30.06.2009. This representation will be presented before the Respondents No.2 & 5 within a period of 15 days.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent Nos.2 & 5 are hereby directed to consider and dispose of such a representation as above within 60 days from the date of receipt of the representation.

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4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send copies of this order along with paper books to Respondent Nos.2 & 5 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

*W.M.*  
JUDL. MEMBER

*Chrys*  
ADMN. MEMBER

K.B.

